

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 14839-14840/2023

[Arising out of impugned final judgment and order dated 15-11-2022 in WA No. 9298/2006 26-04-2023 in CMRAD No. 11/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GENERAL MANAGER, THE PRESS TRUST OF INDIA & ORS. Petitioner(s)

VERSUS

A.K. UPPAL (ASHWANI KUMAR UPPAL) DEAD THROUGH LRS Respondent(s)
(FOR ADMISSION and I.R.)

Date : 16-10-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Trideep Pais, Sr. Adv.
Mr. Anurag Ranjan, Adv.
Ms. Sakshi Jain, Adv.
Ms. Saloni Ambavatta, Adv.
Ms. Shweta Kapoor, Adv.
Ms. Kamakshi S. Mehlwal, AOR

For Respondent(s) :

Ms. Anushruti, Adv.
Mr. Ravi Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1) Leave granted.**
- 2) Interim order to continue in the meantime.**

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR